

IN THE HIGH COURT OF JUDICATURE AT PATNA
Criminal Writ Jurisdiction Case No.535 of 2022

Arising Out of PS. Case No.-189 Year-2021 Thana- KATEYA District- Gopalganj

Dhanraj Kumar Rai

... .. Petitioner/s

Versus

The State of Bihar, through Home Secretary, Govt. Of Bihar, Patna

... .. Respondent/s

Appearance :

For the Petitioner/s : Mr. Chandra Shekhar Singh, Advocate

For the Respondent/s : Mr. P.N. Sharma, AC to AG

CORAM: HONOURABLE MR. JUSTICE CHAKRADHARI SHARAN SINGH

and

HONOURABLE MR. JUSTICE RAJESH KUMAR VERMA

ORAL ORDER

(Per: HONOURABLE MR. JUSTICE CHAKRADHARI SHARAN SINGH)

32 26-04-2023

It is unfortunate that the State has not bothered to comply with this Court's order dated 06.02.2023, whereby it was directed to inform this Court by way of affidavit as to what action did the State intend to take in respect of such cases in which persons who have escaped from judicial custody are traceless.

As requested on behalf of the State, by way of last indulgence, list this case on 10.05.2023. The Court will consider passing appropriate orders if, in the meanwhile, no affidavit is filed complying with the said order dated 06.02.2023.

(Chakradhari Sharan Singh, J)

(Rajesh Kumar Verma, J)

Rajesh/-

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